

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 250/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Lalbaba Industrial Corporation Pvt.Ltd.-Vs- Oscorp Industries Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKASH SHARMA, Pr. CS

Corporate Debtor

Akash Sharma
19.2.18

2) Abhishek Sekdas
Advocate

Operational Creditor

Abskdas
19.02.18

ORDER

Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Pr. CS appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Memorandum of Appearance along with the Board Resolution. Prayer is allowed. Memorandum of Appearance along with the Board Resolution may be filed within 3 days.

The corporate debtor is further directed to file reply affidavit, if any, by serving a copy to the operational creditor, within 7 days and the operational creditor is hereby directed to submit rejoinder, if any, by serving a copy on the other side, within 7 days.

List it on 27/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)